

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHREN ZONE AT CHENNAI  
MEMORANDUM OF APPLICATION  
(Under Section 18(1) read with Section 14 & 15 of the National Green  
Tribunal Act, 2010)  
O. A. No. 35 of 2019 (SZ)**

**BETWEEN**

**MADURAI FAROOQ AHMED,**  
No. 4 / 75, First Floor, First Cross,  
Teacher's Colony Khaderpet  
Vaniyambadi - 635 751 Vellore District  
E-mail. safeeracif4@gmail.com  
Mobile No. 9789292995

**.... Applicant**

**-AND--**

1. The Tamil Nadu Pollution Control Board  
Represented by its Chairman  
No. 76, Anna Salai, Guindy  
Chennai - 600 032  
E-mail, tnpcb.chn@gov.in  
Phone No. 044 - 2235 3134

2. The Principal Commissioner  
Municipal Administration Department,  
Ezhilagam Annex, 6th Floor, Chepauk  
Chennai - 600 005  
E-mail ctra.tncmanic.in  
Phone No. 044-28513259

3. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Plot no. PP2, SIDCO Industrial Estate,  
Vaniyambadi - 635 751  
Email : pcb.vaniyambadi@gmail.com  
Phone: 04174 - 224831

4. The Commissioner  
Vaniyambadi Municipality,  
Vaniyambadi - 635 751.  
E mail: commr.vaniyambadi@tn.gov.in  
Phone: 04174 - 235317

5. SWACHH BHARAT MISSION  
Rep by: TN State Coordinator  
4 Floor, Panagal Maliagi  
Abdul Razzak Street Saidapet  
Chennai - 600032.  
E-mail drdchamber@gmail.com  
Phone No. 2432 3794.

**.... Respondents**

  
**COMMISSIONER  
VANIYAMBADI MUNICIPALITY**

STATUS REPORT FILED BY THE 4<sup>TH</sup> RESPONDENT

I, S.Stanley babu, S/o. A.Sigamani Christian, aged about 50 years, working as the Municipal Commissioner, Vaniyambadi Municipality, Thirupattur District., do hereby solemnly affirm and sincerely state as follows;

1. I am the 4<sup>th</sup> Respondent herein and as such, I am well acquainted with the facts and circumstances of the case. I am swearing this counter-affidavit on the basis of the records available in the office of this Respondent.

2.I have carefully gone through the affidavit filed by the petitioner in support of his above writ petition and I hereby stoutly deny all the allegations put forth therein as false and erroneous, except those that are specifically and expressly admitted hereunder.

3. It is submitted that the petitioner herein had filed the above Public Interest litigation praying ;

*1.To remove the legacy waste site is located at S.F.No.75/1B of Valaiyambattu village, Thirupattur District.*

*2.The direction of the solid waste management rule 2016 Vaniyambadi Municipality has taken step to remove the legacy waste under swach bharath mission 2019 scheme at an estimate of cost of Rs.207.60 lakhs.*

*3.The old Dump site is located at S.F.No.75/1B of Valayampattu Village, Thirupattur District.*

*4.The total quantity of legacy waste is quantified at the above location is 32,050 m<sup>3</sup> has been dumped in an area of 3.50 Acres as assessed by the Anna University,Chennai.*

  
COMMISSIONER  
VANIYAMBADI MUNICIPALITY

5. The legacy wastes are removed by Bio Mining process which will retrieve the land to avoid water contamination and also mitigate Air pollution. The Bio Mining process is being carried out by the Municipality under the Swachh Bharat Mission 2019 scheme at an estimated cost of Rs.207.60 Lakhs.

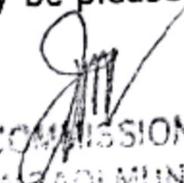
6. It is submitted that the Bio Mining process is being carried out under the guidance of Anna University, Chennai. So for the legacy waste processed by the municipality through Bio Mining process is about 32050 m<sup>3</sup> it is about 100% of the total legacy wastes completed.

It is therefore prayed that this Hon'ble Court may be pleased to pass appropriate orders and thus render Justice.

Solemnly affirmed on this the

25th day of July, 2022

And signed his name in my presence.

  
COMMISSIONER  
VANIYAMBADI MUNICIPALITY

BEFORE ME

*D. Arvindar*  
*(Ms. 3171 2003).*  
*(1041 Law Chamber*  
*Madras High Court)*